

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 10<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**CA (CAA) /3/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	The Regional Director, NER Vs Hacienda Properties Pvt Ltd. (Transferor Comp.1) 2. Heritage North East Pvt. Ltd. (Transferor Comp.2) 3. Kaziranga Golf Club Pvt. Ltd. (Transferor Comp.3) And 4. Barooahs and Associates Pvt. Ltd. (Transferee Company)
<b>UNDER SECTION</b>	U/s 233(5) of Companies Act, 2013

For Petitioner (s) :

For Respondent (s) : Mr. T. Chatterjee, Adv.

**ORDER**

This matter has been listed today for hearing as a last chance. When the list was called, both the parties were present and a short pass over was given for arguments. However, when the matter was taken up for arguments, there was no appearance for the Petitioner's side.

In view of the same, matter adjourned to 12.04.2024.

List on top of the Board as a specially ordered part heard matter on the next date of listing. Both sides to be present for arguments and this is to be noted that whatever may be the reason no further adjournment shall be granted.

Sd/-

**Satya Ranjan Prasad  
Member (Technical)**

Sd/-

**H.V. Subba Rao  
Member (Judicial)**